

12.25 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1976-77

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1976-77.

12.25 hrs.

SHRI HARI VISHNU KAMATH (Hoshingabad): Mr. Speaker, I rise on a point of order. I take my stand on Rule 376. I read out the Rule before the House:

“(1) A point of order shall relate to the interpretation or enforcement of these rules or such Articles of the Constitution as regulate the business of the House and shall raise a question which is within the cognizance of the Speaker.

(2) A point of order may be raised in relation to the business before the House at the moment”.

The business before the House is given in the List of Business.

Now I would like to invite your attention to the fact that the Constitution—‘asli’ Constitution.....

MR. SPEAKER: Please tell me what is the Point of Order and on which subject.

SHRI HARI VISHNU KAMATH: There is a universally accepted Constitutional legal maxim that this House or for the matter of that any corporate body cannot transact its business without the provision for a quorum in the House. Unfortunately, there is a vacuum now.

MR. SPEAKER: You can raise a point of order on an issue which is being discussed by the House. But here there is absolutely nothing.

SHRI HARI VISHNU KAMATH: The business cannot be conducted without the provision for quorum before the House. There is a vacuum in regard to quorum. Please refer to the Rules of Procedure.

MR. SPEAKER: I know that. But there is no point of order at all because there is no subject before you.

SHRI HARI VISHNU KAMATH: List of Business before the House is a subject.

MR. SPEAKER: Are you objecting to the Grants for the Railways?

SHRI HARI VISHNU KAMATH: The business cannot be transacted without a provision for quorum. That is an axiom.

(Interruptions)

MR. SPEAKER: There is no point of order.

SHRI HARI VISHNU KAMATH: Will you please listen to me?

MR. SPEAKER: Will you kindly allow the Law Minister to explain that?

SHRI HARI VISHNU KAMATH: I have not completed my point of order.

(Interruptions)

MR. SPEAKER: The Speaker takes a decision on a point of order but not an hon. member.

SHRI HARI VISHNU KAMATH: I have not completed my point of order yet. Please listen to me.

MR. SPEAKER: The Law Minister will please explain.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I